

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A /O.A/ T.A/ 298 1989

N K Dabhi

Applicant (s).

Xavier m m Adv. for the
Petitioner (s).

Versus

Union of India v G Respondent (s).

Arvin Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Servint. (Copy not served)
28/9/89	PA (Pl. issue notice)	
	- R.A.D received from applicant.	
	- R.A.D received from respondent.	
28/9/89	Adjourned due to Advocate's strike	<u>Arvin</u>
	From 28/9	
	Ar	
	- V.P. filed by Mr. Arvin, advocate for the Respondent	A. V. Kazi (Deputy Registrar) Central Administrative Tribunal, Ahmedabad Bench.
6-10-89	PA (This matter is not placed on record due to advocate was not informed & he is coming out side)	
12-10-89	PA noted Xmas	
14-12-89	PA noted Xmas 7-12-89	

O.A./298/89

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

17.10.1989

Mr. Xavier learned counsel for the petitioner has sent a ~~x~~ telegram reporting his sickness. Mr. R.M. Vin for the respondents present. The case be posted after a week for admission.

M. H. L

(M M Singh)
Administrative Member

(P M Joshi)
Judicial Member

*Mogera